

SI. No.	Applicant Name	Date of receipt of Draft Scheme	Last communication received / issued	Processing status
	respective shareholders			
6	Draft Scheme of Amalgamation amongst Gretex Industries Limited, Apsara Selections Limited and Sankhu Merchandise Private Limited	29-Jun-20	Clarification received on 27-Jul- 20	Under Process
7	Draft Scheme of Amalgamation between Meghmani Organics Ltd., Meghmani Organochem Limited and Meghmani Finechem Limited and their respective shareholders.	01-Jul-20	29-Jul-20	Clarification sought from exchange. Reply awaited.
8	Sadbhav Infrastructure Project Limited and Sadbhav Engineering Limited and their respective shareholders	10-Jul-20	Scheme documents received from BSE vide its email dated 10-Jul-20	Complaint report & Observation letter pending from exchange.
9	Scheme of amalgamation of Parsec Enterprises Private Limited with Saurashtra Cement Ltd.	20-Jul-20	Complaints Report received from BSE on 04-Aug-20	Under Process
10	Scheme of Arrangement between Orient Green Power Company Limited and their shareholders	23-Jul-20	Scheme Received on 23-Jul-20	Observation Letter & Complaints Report awaited from BSE and NSE
11	Draft scheme of arrangement of GFL limited	24-Jul-20	Scheme Received on 24-Jul-20	NOC and complaints report pending from BSE

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12	Scheme of Reduction of share capital of Kansal Fibres Ltd.	28-Jul-20	30-Jul-20	Clarification sought from exchange. Reply awaited.
13	Scheme of Arrangement between Poonam Roofing Products Pvt Ltd with Sahyadri Industries Ltd	28-Jul-20	Scheme along with Complaints Report received on 28- Jull-20	Observation letter awaited from BSE.

**Last date of communication** – As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- (a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- (b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or
- (c) date of receipt of Observation Letter' or 'No-Objection' letter from the stock exchanges.
- (d) date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote (<a href="mailto:jeevans@sebi.gov.in">jeevans@sebi.gov.in</a>) or Executive Director, Shri Amarjeet Singh (<a href="mailto:amarjeets@sebi.gov.in">amarjeets@sebi.gov.in</a>).